

S

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**CP No.060/00064/2016 IN Date of decision: 26.09.2016
OA No.060/01138/2014**

**CORAM: HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J)
 HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)**

...

Anupama D/o Late Sh. Chaman Lal, Loco Driver, Amritsar, R/o H.No.1906, Bandh Gali 88-A, Gopal Nagar, Majitha Road Amritsar.

...**APPLICANT**

BY ADVOCATE: Sh. Vinod Khurana, proxy for Sh. P.K. Kataria.

VERSUS

1. Sh. R.K. Verma, Secretary to the Govt. of India, Ministry of Railways (Railway Board), Rail Bhawan, Raisina Road, New Delhi.
2. Sh. Ashok Kumar Arora, Sr. Divisional Personnel Officer, Northern Railway, Ferozepur.

...**RESPONDENTS**

BY ADVOCATE: Sh. Yogesh Putney, counsel for respondent no.2.

ORDER (ORAL)

HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J):-

Proxy counsel for the applicant has stated that in compliance with order dated 12.07.2016 of the Tribunal, the applicant has already supplied two documents to the respondents and had already submitted other documents prior to it. It is also stated that the applicant has already applied for her Income Certificate ^{to} ~~of~~ Tehsildar concerned and it will take about a month to get the same, and to supply the same to the respondents.

2. Counsel for respondent no.2 has stated that on receipt of Income Certificate and completion of other formalities by the applicant, the needful shall be done within one month thereafter.

6
27/15
3. In view of the aforesaid, the instant Contempt Petition is disposed of at this stage and notice issued to respondent no.2 stands discharged presently, with liberty to the applicant to get the Contempt Petition revived, if the needful is not done as aforesaid.

(JUSTICE L.N. MITTAL)
MEMBER (J)

(RAJWANT SANDHU)
MEMBER (A)

Place: Chandigarh.
Dated: 26.09.2016.

'rishi'